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ITEM NO.12-C (MM)

COURT NO.12

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 598 OF 2013

ANEESH D. LAWANDE & ANR

Petitioner(s)

VERSUS

STATE OF GOA & ORS

Respondent(s)

(With appln(s) for ex-parte stay and office report)

Date: 30/07/2013 This Petition was taken up on mentioning today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Mr. R.F. Nariman, Sr. Adv.

Mr. Rohan Sharma, Adv.

Mr. Jayant Mohan, Adv.

For Respondent(s)

Mr. Santosh Paul, Adv.

Mr. Arvind Gupta, Adv.

Ms. Savita Singh, Adv.

Mr. Harish Pandey, Adv.

UPON hearing counsel the Court made the following

O R D E R

Taken on Board.

Issue notice returnable on 9th September, 2013.

Dasti, in addition, is permitted.

Until further orders, operation of the impugned order dated 25.7.2013 passed by Respondent No. 2(Public Health Department of the Government of Goa) shall remain stayed.

Learned counsel for the petitioners has handed over an application for impleadment and an application for permission to file Additional Documents. Let the said applications be taken on record.

For the reasons stated in the applications, we allow the above-said applications.

Let Cause title be amended, accordingly.

|(Rajni Mukhi)
|SR. P.A.

|(Harjinder Kaur)
|Court Master

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